APPENDIX

¹SCHEDULE B to the Bombay General Clauses Act, 1886 (Bom. Act III of 1886)

Verbal Amendments made in the Regulations and Acts of the Governor of Bombay in Council

EN	ACTMENT			
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words repealed
(1)	(2)	(3)	(4)	(5)
Regulations-				
² XII of 1827.	19	1	"Magistrate"	"District Magistrate"
	19	6	"The Magistrate" (the first time the words occur)	"District Magistrate"
	19	6	"the Magistrate" (the second time the words occur).	"any Magistrate".
	19	6	"ordinary"	"simple".
	19	6	"without labour"	
	19	7	"Magistrate" (the first time the word occurs).	"District Magistrate".
	19	7	"Magistrate" (the second time the word occurs).	"Magistrate before whom proceedings against such individual are being held."
	19	8	"the Magistrate shall also"	"any Magistrate may".
	³ 20		4"Magistrate"	"District Magistrate".
	27	2	"Magistrate" (each time the word occurs).	"District Magistrate"
	27	2	"ordinary"	"simple."
	27	2	"without hard labour"	"District or Sub- Divisional Magistrate.
	37	1	"Magistrate"	"District Magistrate"
⁵ XXII of 1827.	40		"Magistrate"	"District Magistrate"
	41	1	"local"	"District".

This schedule so far as it affects unrepealed enactments has been reproduced here as an Appendix as the insertion of certain words in the schedule to Bom. I of 1904 by Bom. 4 of 1905, has revived it as regards such enactments. Entries relating to sections which have been repealed or substituted after the passing of Bom. 4 of 1905, have also been omitted, a foot note explanation being given in each case.

Bom. Reg. XII of 1827, s. 19, cls. 1, 6, 7 and 8 are repealed by the Bombay District Police Act, 1890 (Bom. 4 of 1890) wherever that Act extends. The Regn. was repealed by Bom. 63 of 1959.

³ On coming into force of Part VI of the Bombay Weights and Measures Act, 1932 (Bom. 15 of 1932) in any area the entry relating to section 20 of Bombay Regulation XII of 1827, shall be deemed to the repealed (*vide* Second Sch., Pt II and s. 47 of Bom. 15 of 1932).

On coming into force of Part VI of the Bombay Weights and Measures Act, 1932 (Bom. 15 of 1932) in any area the entry relating to section 20 of Bombay Regulation XII of 1827, shall be deemed to the repealed (vide Second Sch., Pt II and s. 47 of Bom. 15 of 1932).

On coming into force of Part VI of the Bombay Weights and Measures Act, 1932 (Bom. 15 of 1932) in any area the entry relating to section 20 of Bombay Regulation XII of 1827, shall be deemed to the repealed (*vide* Second Sch., Pt II and s. 47 of Bom. 15 of 1932).

EN	ACTMENT	(2011)	i. Act III of 1880)—conta.	
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words repealed
(1)	(2)	(3)	(4)	(5)
Regulations-contd.	42	1	"local"	"District".
XXII of 1827. —contd.	42	2,3,4	"Magistrate" (each time the word occurs).	"District Magistrate".
¹ XXV of 1827.	4	2	"Magistrate" (both times the word occurs).	"District Magistrate".
Acts.	7		"Magistrate"	"District Magistrate".
² I of 1862	1		"Amendment to this Act"	
IV of 1862	1		"the Magistrate" (the second time the words occur).	"a Magistrate of first class".
	1		"calendar"	
	6	••	"Magistrate"	"District Magistrate".
	6		"this Act"	"section 4".
	6		"of Police"	
	7		"of either kind"	
	7		"calendar"	
	10		"Magistrate"	"District Magistrate".
	10		"of Police"	
V of 1862	3		"Calendar"	••
VI of 1862	8 and 9		"Calendar" (each time the word occurs).	
	21		"The following words and expressions".	
	21		"shall have the meanings hereby assigned to them".	
	21		"(that is say)"	
I of 1863	6		"Justice of the Peace or person exercising the powers of a Magistrate within the province of Sind".	"of the first class".
	12		do	do
	11		"of this Act"	
II of 1863.	2		"of this Act" (the first time the words occur)	
	3,4,5,7, 8,10,11 and 13.		"of this Act" (each time the words occur).	
	4,5 and 11		"calendar" (each time the word occurs).	

On coming into force of Part VI of the Bombay Weights and Measures Act, 1932 (Bom. 15 of 1932) in any area the entry relating to section 20 of Bombay Regulation XII of 1827, shall be deemed to the repealed (*vide* Second Sch., Pt II and s. 47 of Bom. 15 of 1932).

Bom. I of 1862 has been repealed by Bom. 11 of 1928, section 3, Second Schedule.

EN No. and year	NACTMENT Section	Clause	Words repealed	Words, if any,
(1)	(2)	(3)	(4)	substituted for the words repealed (5)
		(-)	· ·	(-)
Acts—contd.	5 and 11		"collectorate or" (each time the words occur).	
	11	4	"collectorate"	"district".
	11	6	"collectorate" (each time the word occurs).	"district".
III of 1863	1 and 2		"to this Act" (each time the words occur).	
V of 1863	20		"of this Act"	
1* *	* *	* *	* * * *	* * *
VII of 1863	6		"of this Act" (the first time the words occur).	
	7,8,9,11,12,		"of this Act" (each time the	
	13 and 26. 9	1 and 2	words occur). "collectorate or" (each time the words occur).	
		3,4,6 and 7.	"collectorate" (each time the word occurs).	"district"
	9	8	"calendar"	
	9	9	"Revenue"	
	9	9	"of the division"	
	12		"or Sub-Collector"	
	20	2	"annexed"	
VII of 1866	6	••	"of this Act"	
XII of 1866	15		"annexed to this Act"	
2* *	* *	* *	* * * * *	* * *
VI of 1867	5,9 and 10		"of this Act" (each time the words occur).	
³ VII of 1867	34		"of this Act" (each time the words occur).	
			"full-power Magistrate"	"Magistrate of the first class".
VIII of 1867	⁴ [1		"Commissioner of Police" Act, 1861.	"Acts, 1867 and 1890".]

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The entry relating to Bom. 6 of 1863 is omitted as the Act has been repealed by Bom. 7 of 1920.

The entry relating to Bom. 13 of 1866 is omitted as that Act ceases to have effect under the Adaptation of Indian Laws Order in Council.

During such time as Bom. 6 of 1933 and the rules and by-laws shall be in operation in any village, sections 33 and 34 of Bom. 7 of 1867 cease to have any operation in the said village, See section 115 of Bom. 6 of 1933.

Inserted by the Bombay General Clauses Amendment Act, 1891 (Bom. I of 1891).

EN.	ACTMENT	(2011. 1	,	
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words
(1)	(2)	(3)	(4)	repealed (5)
Acts—contd.	3,4,5,15 and 18		"of Police" (wherever in the said sections those words follow the word "Commissioner").	
	5		"Police" (in each place in which the word precedes the word "Commissioner").	
II of 1868	18 17 * *	 * *	"of this Act" "Revenue or Police" * * * *	 * * * *
1 of 1874	In the preamble		"to this Act"	
	4	••	The last three words	••
	13		"of this Act" (the first time the words occur).	
	14		"of this Act"	••
	29		"calendar"	••
II of 1874	15		"of this Act" (each time the words occur).	
² II of 1874	3,4,6,7 10,11, 12,13, 21,31, 37,39, 55,67, 73,75, 76 and 83.		"of this Act" (each time the words occur).	
	6	1	"Revenue" (each time the word occurs).	
	20		"of this Act" (the first time the words occur).	
	40	1	The last three words	
	73	2	"thereof"	••
	74 74	••	"revenue"	••
	74		"appointed under Regulation V of 1830, or other law in force for the time being".	
	77		"empowered under the provisions of Bombay Act I of 1868".	
	77	••	"so empowered"	
	84	••	"Revenue"	
III of 1875	7		"of either description"	

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¹ The entry relating to Bom. 3 of 1869 is omitted as that Act has been repealed by Bom. 6 of 1933.

² The entries relating to ss. 44, 47, 50 and 59 of this Act are omitted as they have been repealed or substituted by Bom. 3 of 1910.

EN	ACTMENT			
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words repealed
(1)	(2)	(3)	(4)	(5)
Acts—contd.	7		"calendar"	
II of 1876.	14,16,18 and 33.		"of this Act" (each time the words occur)	
	16		"here unto annexed"	
	31		"annexed to this Act"	
1* *	* *	* *	* * * *	* * * *
I of 1877	3,9,16,		"of this Act" (each time the	••
	17 and 25 9,10,11, 14,15, 17 and 18		words occur). "hereto annexed" (each time words occur).	··
	12	(<i>b</i>)	"of this Act"	
	19		"of this Act" (the first time the words occur).	
	23	(<i>b</i>)	"of this Act"	
	20 and 24.		"of either description within the meaning of the Indian Penal Code" (in each place in which these words occur).	
	28		"The provisions of sections 64 to 70, both inclusive, of the Indian Penal Code shall apply to" "and all such fines"	
277 04070				
² V of 1878	3	3	"means, in Sind, the ³ [Provincial Government] and elsewhere a commissioner of land revenue, or, if Government appoint any other officer to be a Commissioner for the purposes of this Act, such other officer.	"includes an officer appointed by Government to be a Commissioner for the purposes of this Act".
	3	4	"means a Collector of land revenue or"	"includes"
	45	••	"of this Act" (each time the words occur).	
IV of 1879	3		"The last three words"	

The entry relating to Bom. 3 of 1876 is omitted as that Act has been repealed by Bom. 2 of 1906.

The entry relating to section 50 of this Act is omitted as the section has been subsequently substituted by Bom. 12 of 1912.

³ The words "Provincial Government" were substituted for the words "Commissioner in Sind" by the Adaptation of Indian Laws Order in Council.

EN	NACTMENT			
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words repealed
(1)	(2)	(3)	(4)	(5)
IV of 1879	9,10,11,		"hereto annexed" (each time	
Contd.	14,15, 17 and 18		the words occur).	
	9,16,	••	"of this Act" (each time the	
	17 and 25.	••	words occur).	
	12	(<i>b</i>)	"of this Act"	
	19		"of this Act" (the first time the words occur).	
	20 and 24.		"of either description within the meaning of the Indian Penal Code" (in each place in which the words occur).	
	23	(<i>b</i>)	"of this Act"	••
V of 1879	3	2	"of this Act"	
	10,13 18,38, 86,87, 161 and 216		"of this Act" (each time the words occur).	··
	23		"to this Act"	
¹ VI of 1879	21 and 34.		"of this Act"	
² VII of 1879	3	5	"means the head revenue officer of a district and"	
	57		"of this Act"	
	61 and 62.		"of either description within the meaning of the said Code" (in each place in which these words occur).	··
	67		"of the division"	
³ I of 1880	3	7	"hereto annexed"	••
	33	(<i>b</i>)	"hereto annexed"	
⁴ I of 1883	3,5 and 8	••	"of this Act" (each time the words occur).	
	3		"annexed to this Act"	••

The entry relating to sections 2, 214 and 215 of this Act are omitted as these sections have been repealed or substituted by Bom. 4 of 1913.

The entry relating to sections 2, 214 and 215 of this Act are omitted as these sections have been repealed or substituted by Bom. 4 of 1913.

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ENACTMENT No. and year Section Clause			Words reposled	Words if any
No. and year	Section	Clause	Words repealed	Words, if any, substituted for the words
(1)	(2) (3)	(4)	repealed (5)	
Acts—contd.				
¹ II of 1883	In the		"to this Act"	••
	preamble.			
	4		"to this Act"	
	17		"to this Act" (the first time the words occur).	
2* *	* *	* *	* * * *	* * *

The entry relating to sections 2, 214 and 215 of this Act are omitted as these sections have been repealed or substituted by Bom. 4 of 1913.

The entry relating to Bom. 1 of 1884 is omitted as that Act has been repealed by Bom. 6 of 1933.